

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318

New IA-3442/2024, IA-1076/2021, IA-1446/2021

In

IB-25(ND)/2021

IN THE MATTER OF:

ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

Smt. Pavan Kapoor

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For FC : Mr. Shahrukh Inam, Adv.
For the RP : Mr. Kamal Agarwal, RP in person
For PG : Mr. Ranjana Roy Gawai, Mr. Pervinder Tanwar, Mr. Shikher Upadhyay, Mr. Prateek Gupta, Adv.

ORDER

New IA-3442/2024

The amended memo of parties filed by the Resolution Professional is taken on record, subject to all just exceptions.

IA **disposed of.**

IA-1076/2021, IA-1446/2021

On the request made by Ms. Ranjana Roy Gawai, Ld. Counsel, appearing for Respondents the matter is adjourned **to 11.07.2024** for arguments.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)